

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 990 of 2020**

**In the matter of:**

**Shree Pathology Laboratory**

**....Appellant**

**Vs.**

**Bigdream Ventures Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Tarun Arora, CA and Mr. Chaitanya Chavan,  
Advocate.**

**ORDER**

**(Through Virtual Mode)**

**10.12.2020:** The issue raised in this appeal filed against dismissal of application of Appellant under Section 9 of the Insolvency and Bankruptcy Code, 2016 on the ground of Appellant not being able to establish a contractual relationship with the Corporate Debtor is that the claim, apart from pertaining to the invoices, also related to deposit which has been erroneously left out by the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, Court No. V while considering admission of application.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Contd/-.....

List the appeal 'for admission (after notice)' on 15<sup>th</sup> January, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*AR/g*